IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-339(PB)/2017

IN THE MATTER OF:

M/s. Sonu Cargo Movers(I) Pvt. Ltd.

... Applicant/petitioner

Vs.

Punj Lloyd Ltd.

.. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner:

Mr. Bhushan M. Oza, Advocate

Mr. Pramod, Advocate

For the Respondent

ORDER

Paper Book is illegible. When we open the copy of the statutory notice purported to be given under Section 8, we find that it is not even readable. Let a fresh petition be filed by attaching legible copies of documents.

Dismissed with liberty to file fresh one by complying with the provisions of rules.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

-SN -

07.09.2017 V. Sethi